

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH, COURT NO. I

EXCISE APPEAL NO. 50913 OF 2019

[Arising out of the Order-in-Appeal No. 16-18 (SM) CE/JPR/2019 dated 25/01/2019 passed by The Commissioner (Appeals), Central Excise & CGST, Jaipur.]

**Romy Bansal, Director,
M/s Arya Alloys Pvt. Ltd.,**
B-824, Phase – II, RIICO Industrial Area,
Bhiwadi, Alwar (Rajasthan) – 301 019.
VERSUS

Appellant

Commissioner, CGST, Commissionerate,
"A" Block, Surya Nagar,
Alwar – 301 001 (Rajasthan).

Respondent

APPEARANCE

None for the appellant.
Shri Rakesh Agarwal, Authorized Representative (DR) – for the
Department

CORAM : **HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT**
HON'BLE SHRI RAJU, MEMBER (TECHNICAL)

FINAL ORDER NO. 50522/2022

DATE OF HEARING : 16.06.2022

JUSTICE DILIP GUPTA

A discharge certificate in Form IV has been issued
regarding full and final settlement of the dues.

2. The appeal, therefore, stands dismissed as withdrawn.

(JUSTICE DILIP GUPTA)
PRESIDENT

(RAJU)
MEMBER (TECHNICAL)